



Office of Asst. Commissioner of State Tax,
Unit-93, JillaSeva Sadan-2,
Block No: 3, 2nd Floor,
Rajkot-360001
Ph: 0281-2449210
Email:acunit93rajkot@gmail.com

No.STO (5)/UNIT-5/RIDDHI SIDDHI/2020-21/ 6210/13

Date: 14/10/2020

To

2 Atul Mittal

Liquidator for M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd.
163, BALCO Apartments,
Plot No-58, IP Extn.,patpargang
Delhi-110092

Sub: Submission of claim in Form C in the case of M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd.

Ref: -Your public announcement in Form B under regulation 12 of the Insolvency and Bankruptcy board of India (Liquidation Process) regulation 2016

Sir,

With respect to above subject I came to know that Liquidation process of M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd. has been initiated. M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd.TIN-24092300320 has pending dues of Rs.24,35,33,225/-towards Commercial Tax Department/ State Tax Department.

So as per section 48 of Gujarat Value added Tax act you request to create first charge on the property of this Dealer towards debt of Commercial Tax Department/State Tax Department. Commercial Tax Department's/State Tax Department's Claim Form C under Regulation 7 of the insolvency And bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 And proofs regarding debt are attached here for your kind reference.

Please, inform us regarding the status of our claim within seven days otherwise we will consider it as accepted by you.

(Udaysinh D.Barad)
State Tax Officer (5)
Unit-93, Rajkot

Copy for information to: -

- 1) Joint Commissioner of State Tax, Devision-10, Rajkot
- 2) Dy. Commissioner of State Tax, Range-23, Rajkot
- 3) Dy. Commissioner of State Tax (5), Court Branch, Ahmedabad

Encl:-

- 1) Form C
- 2) Declaration
- 3) Demand Notice (Proof of Claim)
- 4) Summary of Pending Dues

(Udaysinh D.Barad)
State Tax Officer (5)
Unit-93, Rajkot

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND
EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

14/10/2020

To
Atul Mittal
Liquidator for M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd.
163, BALCO Apartments,
Plot No-58, IP Extn., patpargang
Delhi-110092

From
State Tax Officer (5),
Office of Asst. Commissioner of State Tax,
Unit-93, Jilla Seva Sadan-2,
Block No: 3, 2nd Floor,
Rajkot-360001
Ph: 0281-2449210

Subject: Submission of proof of claim in respect of the liquidation of M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd. Tin No.24092300320 CST No.24592300320 under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

I UDAYSINH D. BARAD, Sate Tax Officer (5), Unit-93, and Rajkot hereby submit this proof of claim in respect of the liquidation of M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd. Tin No.24092300320 CST No.24592300320 under the Insolvency and Bankruptcy Code, 2016. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	STATE TAX OFFICER (5). UNIT-93. RAJKOT.
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Office of Asst. Commissioner of State Tax, Unit-93, Jilla Seva Sadan-2, Block No:3, 2 nd Floor, Rajkot-360001 Ph:0281-2449210 E mail: sto05unit5rajkot@gmail.com And E mail: acunit93rajkot@gmail.com Mob. No 99744 49788

3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	TOTAL AMOUNT Rs.24,35,33,225/- [Tax Rs.72945688/- + INTEREST Rs.129208387/-+ PENALTY Rs.41379150/-]
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	AS PER ATTACHEMENT
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	N.A.
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	REGARDING ASSESSMENT DUES
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	N.A.
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	PLEASE SENT DEMAND DRAFT IN FAVOUR OF SBI VAT A/C, GOVERNMENT OF GUJARAT
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	AS PER ATTACHEMENT

Signature of operational creditor or person authorised to act on his behalf
(Please enclose the authority if this is being submitted on behalf of the operational creditor)

PLACE: RAJKOT
DATE: 14/10/2020

(U.D. BARAD)
STATE TAX OFFICER (5)
UNIT-93, RAJKOT

Name in BLOCK LETTERS :- UDAYSINH D.BARAD

Position with or in relation to creditor :- STATE TAX OFFICER (5), UNIT-93, RAJKOT

Address of person signing:
Office of Asst. Commissioner of State Tax,
Unit-93, Jilla Seva Sadan-2, Block No:3, 2nd Floor,
Rajkot-360001, Ph:0281-2449210
E mail: acunit93rajkot@gmail.com

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, UDAYSINH D.BARAD STATE TAX OFFICER (5), currently residing at UNIT-93, RAJKOT, hereby declare and state as follows: -

1. M/S Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 18th November 2019, actually indebted to me in the sum of Rs .24,35,33,225/- .
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below :
(1) Year Wise Demand Notice in Form 305 under VAT Act 2006
(2) Year Wise Demand Notice in Form 8 (B) under CST Act 1956.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from .
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following :
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim] .

Date: 15/10/2020
Place: RAJKOT

Assistant Commissioner of State Tax (1),
Unit-93, Rajkot.



(Signature of the claimant)
Unit-93, Rajkot.

VERIFICATION

I, UDAYSINH D. BARAD, STATE TAX OFFICER (5), UNIT-93, RAJKOT the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at RAJKOT on this 15TH OCTOBER 2020.

Assistant Commissioner of State Tax (1),
Unit-93, Rajkot.



(Signature of the claimant)
Unit-93, Rajkot.

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

[FORM VIII(B)]

[See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970]

FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

To, **RISSHI SIDDHI COTTON GINNING**

OF **RAJKOT JALINGAR HAIW, MOTA KAMPAR SAM, RAJKOT, RAJKOT, RAJKOT**

Registration No.

*In Continuation of the notice in form 6B served on you on the - day of - 20 -

1 * With reference to your petition/appeal/revision, dated the - 20 - before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal. -

(i) The amount of tax payable by you for the Period from **01/04/2010** to **31/03/2011** has been finally assessed at **1460556** as shown in the table below:

(ii) The Penalty payable by you u/s - of the Gujarat Value Added Tax Act default in paying tax upto the - has been determined at Rs. -

(iii) A Penalty of Rs. - has also been imposed on you under subsection - of section - of the - Act read with [Section 9(2) of the Central Sales Tax Act, 1956.

(iv) A Penalty of Rs. - has also been levied on you under section 10A of the Central Sales Tax Act, 1956.

(v) Total amount of tax and Penalty is Rs. **1460556**

2 The total amount of tax paid by you already in Rs. **1466594** in words - only that is Rs. - in excess of the due. You are entitled to apply to - for the refund of this sum.

3 You are hereby directed to pay the sum of Rs. **14286** (Rupees **Six four four two eight six**) into the government treasury on or before **31/04/2011** or within 35 days of the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as aforesaid, failing which the said sum together with further penalty as specified in para 3 below will be recovered from you as an arrear of land revenue.

4 If you do not pay the above sum, the tax shown in the notice above you will be liable under [sub section (5) of section 9 of the Central Sales Tax Act, 1956] read with [Section 9(2)] of the Central Sales Tax Act, 1956 to pay a penalty at the rates specified therein for the period commencing from the date of the assessment order/the order in appeal/revision against an order of assessment or appeal during which the said amount remains unpaid.

5 Any appeal against the assessment/first appeal order must be presented to the **DC APPEAL**, [under Section 65 of the Gujarat Sales Tax Act, 1956 in the manner prescribed by the Gujarat Sales Tax Rules, 1970] read with section 9(2) of the Central Sales Tax Act, 1956 within 60 days from the passing of the order of the assessment/first appeal. The order of assessment/first appeal was passed on the **17th MARCH 20 15**

ATTESTED COPY

Seal :

Place :

:

State Tax Officer-(5),
Unit-93, Rajkot.

Signature :

ATTESTED COPY

State Tax Officer (5),
Unit-93, Rajkot

Form 305

(See Rule 27)

Notice For Amount Assessed

To
RIDDHI SIDDHI COTTON GINNING AND PRESSING PVT. LTD.,MOTA RAM PAR
GAM.PADHDHARI,RAJKOT,RAJKOT

Office Address :

Ghatak 93 (RJT),
2ND FLOOR BLOCK NO.3,
MULTI STOREYED BLDG,
.RAJKOT,

Phone No : 0281-2449210

E-mail Id : ac094-ct@gujarat.gov.in

Registration Certificate No. 24092300320

Dated 01/04/2006

Lump sum Permit No. -----

Dated -----

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application,under sub-section 34 of section 2 of the Act is as under.

Date of Order : 30/03/2016 Period From : 01/04/2011 To : 31/03/2012

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	21578683	928204	20650479
2.Interest U/s	15536651	0.0	15536651
3.Penalty U/s.	4374029	0.0	4374029
Total	41489363	928204	40561159

Less Refund adj.Order No.

Dated

Rs. 0

Amount payable.

FOUR CRORE FIVE LAKH SIXTY-ONE THOUSAND
ONE HUNDRED AND FIFTY-NINE RUPEE ONLY

Rs. 40561159

- 1 The sum of Rs. 40561159 shall be paid into the Government Treasury at rajkot within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 35 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- 4 An Appeal may be filed within 60 days from the date of receipt of the Order to dc apeal rajkot (Write the name of authority)

Seal :

ATTESTED COPY

State Tax Officer-(5),
Unit-93, Rajkot.

ATTESTED COPY

State Tax Officer (5)
Unit-93, Rajkot.

[FORM VIII(B)]

[See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970]

FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

To, RISSHI SIDDHI COTTON GINNING

Of RAJKOT DARGIGAR HALL, MOTI DAMPAR GAM, RAJKOT, RAJKOT, RAJKOT

Registration No.

*In Continuation of the notice in form 5B served on you on the - day of - 20 -

1 * With reference to your petition/appeal/revision, dated the - 20 - before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal. -

(i) The amount of tax payable by you for the Period from 01/04/2011 to 31/03/2012 has been finally assessed at Rs. -

(ii) The Penalty payable by you/wife - of the Gujarat Value Added Tax Act default in paying tax upto the - has been determined as Rs. -

(iii) A Penalty of Rs. - has also been imposed on you under subsection - of section - of the - Act read with [Section 9(2) of the Central Sales Tax Act, 1956.

(iv) A Penalty of Rs. - has also been levied on you under section 10A of the Central Sales Tax Act, 1956.

(v) The amount of tax and Penalty is Rs. 6957969

2 The total amount of tax payable is already in Rs. 543849 in words - only that is Rs. - in excess of the due.

The amount of Rs. - is - - - - - apply to - for the refund of this sum.

3 The amount of Rs. 10108653 (Rupees -) into the government treasury at **rajkot** on or before the date 01/04/2012 or 5 days from the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as aforesaid, failing which the said sum together with further penalty as specified in para 3 below will be recovered from you as an arrear of tax.

4 If you do not pay the amount, which is shown as due on or before the date specified above you will be liable under [sub-section - of section - of the Sales Tax Act, 1969] read with [Section 9(2)] of the Central Sales Tax Act, 1956 to pay the tax at tax rates specified therein for the period commencing from the date of the assessment order/the order of appeal/revision as the case may be or of assessment or appeal during which the said amount remains unpaid.

5 Any appeal against the assessment/first appeal order must be presented to the **dc appeal rajkot**, [under Section 65 of the Gujarat Sales Tax Act, 1969] in the manner prescribed by the Gujarat Sales Tax Rules, 1970] read with section 9(2) of the Central Sales Tax Act, 1956 within 60 days from the passing of the order of the assessment/first appeal. The order of assessment/first appeal was passed on the **march 20 16**

ATTESTED COPY

Seal :

Place

:

State Tax Officer-(5),
Unit-93, Rajkot.

Signature :

ATTESTED COPY

State Tax Officer (5)

Form 305
(See Rule 27)

Notice For Amount Assessed

To
RIDDHI SIDDHI COTTON GINNING AND PRESSING PVT. LTD.,MOTA RAM PAR
GAM,PADHDHARI,RAJKOT,RAJKOT

Office Address :
Ghatak 93 (RJT),
2ND FLOOR BLOCK NO.3,
MULTI STOREYED BLDG,
, RAJKOT,
Phone No : 0281-2449210
E-mail Id : ac094-ct@gujarat.gov.in

Registration Certificate No. 24092300320

Dated 01/06/2006

Lump sum Permit No. -----

Dated 01/06/2006

Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in
First/Second Appeal/Revision application,under sub-section 34 of section 3 of the Act is as under.

Date of Order : 09/03/2017 Period From : 01/04/2012 To : 31/03/2013

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	22280739	427529	21853210.00
2.Interest U/s	15406513	0.0	15406513.00
3.Penalty U/s.	4370642.0	0.0	4370642.00
Total	42057894.00	427529.00	41630365.00

Less Refund adj.Order No.

Dated

Rs. 0

Amount payable.

FOUR CRORE SIXTEEN LAKH THIRTY THOUSAND
THREE HUNDRED AND SIXTY-FIVE RUPEE ONLY

Rs. 41630365


- 1 The sum of Rs. 41630365 shall be paid into the Government Treasury at rajkot within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 30 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- 4 An Appeal may be filed within 60 days from the date of receipt of the Order to d c apeal (Write the name of authority)

Seal :

ATTESTED COPY


State Tax Officer-(5),
Unit-93, Rajkot.

ATTESTED COPY


State Tax Officer (5),
Unit-93, Rajkot.

[FORM VIII(B)]

[See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970]

FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

To, RISSHI SIDDHI COTTON GINNING

Of RAJKOT JALNAGAR HATW,POST KALUPAR GAM,RAJKOT,RAJKOT,RAJKOT

Registration No.

*In Continuation of the notice in form 5B served on you on the - day of - 20 -

1 *With reference to your petition/appeal/revision, dated the - 20 - before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal. -

(i) The amount of tax payable by you for the period from 01/04/2012 to 31/03/2013 has been finally assessed at Rs. -

(ii) The Penalty payable by you u/s - of the Gujarat Value Added Tax Act default in paying tax upto the - has been Rs. -

(iii) A Penalty of Rs. - has also been imposed on you under subsection - of section - of the - Act read with [Section 69A of the Central Sales Tax Act, 1956.

(iv) A Penalty of Rs. - has also been levied on you under section 10A of the Central Sales Tax Act, 1956.

The total amount of tax and penalty is Rs. 18,7449.

2 The total amount of tax and penalty is Rs. - in words - only that is Rs. - in excess of the due. The provisions of section 10A of the Act shall apply to - for the refund of this sum.

3 You are hereby directed to pay the amount of Rs. 187450 (Rupees twonineeightzerofrfivezero) into the account of the State Tax Officer, Rajkot, on or before 15/04/2017 (date) or within 35 days of the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as mentioned, failing which the said sum together with further penalty as specified in para 3 below will be levied on you for the said tax and revenue.

4 If you fail to pay the said amount of tax and penalty on or before the date specified above you will be liable under [sub section - of section - of the Gujarat Value Added Tax Act, 1969] read with [Section 9(2)] of the Central Sales Tax Act, 1956 at the rates specified therein for the period commencing from the date of the assessment order/the order of appeal/revision or first appeal or order of assessment or appeal during which the said amount remains unpaid.

5 Any appeal against the assessment or first appeal order must be presented to the dc appeal rajkot , [under Section 65 of the Central Sales Tax Act, 1956] read with section 9(2) of the Central Sales Tax Act, 1956, within 30 days from the passing of the order of the assessment/first appeal. The order of appeal/first appeal must be presented to the dc appeal rajkot 20 17

ATTESTED COPY

Seal

Place

:

State Tax Officer-(5), Unit-93, Rajkot:

Signature :

ATTESTED COPY

State Tax Officer (5) Unit-93, Rajkot.

Form 305

(See Rule 27)

Notice For Amount Assessed

To
RIDDHI SIDDHI COTTON GINNING AND PRESSING PVT. LTD.,MOTA RAM PAR
GAM,PADHDHARI,RAJKOT,RAJKOT

Office Address :
Ghatak 93 (RJT).
2ND FLOOR BLOCK NO.3.
MULTI STOREYED BLDG,
, RAJKOT,
Phone No : 0281-2449210
E-mail Id : ac094-ct@gujarat.gov.in

Registration Certificate No. 24092300320

Dated 22/03/2018

Lump sum Permit No. -----

Dated -----

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application,under sub-section 2 of section 34 of the Act is as under.

Date of Order : 22/03/2018 Period From : 01/04/2013 To : 31/03/2014

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	15514567	12997420	2517147.00
2 Interest U/s	1812345	0.0	1812345.00
3.Penalty U/s.	40000	40000	0.00
Total	17366912.00	13037420.00	4329492.00

Less Refund adj.Order No.

Dated

Rs. 0

Amount payable.

FOURTY-THREE LAKH TWENTY-NINE THOUSAND
FOUR HUNDRED AND NINETY-TWO RUPEE ONLY

Rs. 4329492

- 1 The sum of Rs. 4329492 shall be paid into the Government Treasury at Rajkot within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 30 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- 4 An Appeal may be filed within 60 days from the date of receipt of the Order to DC Appeal (Write the name of authority)

Seal :

ATTESTED COPY

State Tax Officer-(S),
Unit-93, Rajkot

ATTESTED COPY

State Tax Officer (S),
Unit-93, Rajkot

[FORM VIII(B)]

[See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970]

FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

To, **RISSHI SIDDHI COTTON GINNING**

Of **RASHT JAMNAGAR HAIW, MOTA KAMPAR GAM, RAJKOT, RAJKOT, RAJKOT**

Registration No.

*In Continuation of the notice in form 6B served on you on the - day of - 20 -

1 * With reference to your petition/appeal/revision, dated the - 20 - before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal. -

(i) The amount of tax payable by you for the Period from **01/04/2013** to **31/03/2014** has been finally assessed at **1054769** as shown in the table below.

(ii) The Penalty payable by you u/s - of the **Gujarat Value Added Tax** Act default in paying tax upto the - has been determined at Rs. -

(iii) A Penalty of Rs. - has also been imposed on you under subsection - of section - of the - Act read with [Section 9(2)] of the Central Sales Tax Act, 1956.

(iv) A Penalty of Rs. - has also been levied on you under section 10A of the Central Sales Tax Act, 1956.

(v) The total amount of tax and Penalty is Rs. **1054769**.

2 The total amount of tax paid by you already is Rs. **339142** in words - only that is Rs. - in excess of the due. The amount is to be refunded. You should apply to - for the refund of this sum.

3 You are hereby directed to pay the sum of Rs. **336460** (Rupees Threethreesixfoursixzero) into the government treasury on or before **22/03/2018** (date) or within 35 days of the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as aforesaid, failing which the said sum together with further penalty as specified in para 3 below will be regarded as an arrears of tax revenue.

4 If the amount of the amount of tax shown as due on or before the date specified above you will be liable under [sub section - of section - of the Gujarat Value Added Tax Act, 1969] read with [Section 9(2)] of the Central Sales Tax Act, 1956 to the extent of the penalty at the rates specified therein for the period commencing from the date of the assessment order/the order of appeal or revision against an order of assessment or appeal during which the said amount remains unpaid.

5 Any appeal against the assessment/first appeal order must be presented to the **DC Appeal**, [under Section 65 of the Gujarat Value Added Tax Act, 1969 in the manner prescribed by the Gujarat Sales Tax Rules, 1970] read with section 9(2) of the Central Sales Tax Act, 1956 within 60 days from the passing of the order of the assessment/first appeal. The order of the DC Appeal was passed on the **22nd March 20 18**

ATTESTED COPY

Seal :

Place :

:

State Tax Officer-(5),
Unit-93, Rajkot.

Signature :

ATTESTED COPY

State Tax Officer (5),
Unit-93, Rajkot

Form 305

(See Rule 27)

Notice For Amount Assessed

To

RIDDHI SIDDHI COTTON GINNING AND PRESSING PVT. LTD.,MOTA RAM PAR
GAM,PADHDHARI,RAJKOT,RAJKOT

Office Address :

Ghatak 93 (RJT),
2ND FLOOR BLOCK NO.3,
MULTI STOREYED BLDG,
, RAJKOT,

Phone No : 0281-2449210

E-mail Id : ac094-ct@gujarat.gov.in

Registration Certificate No. 24092300320

Dated 07/02/2020

Lump sum Permit No. -----

Dated -----

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application,under sub-section 2 of section 34 of the Act is as under.

Date of Order : 07/02/2020 Period From : 01/04/2015 To : 01/11/2015

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	19860984	0.0	19860984.00
2.Interest U/s	14001994	0.0	14001994.00
3.Penalty U/s.	29791476	0.0	29791476.00
Total	63654454.00	0.00	63654454.00

Less Refund adj.Order No.

Dated

Rs. 0

Net Amount payable.

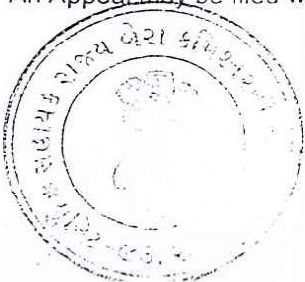
SIX CRORE THIRTY-SIX LAKH FIFTY-FOUR

THOUSAND FOUR HUNDRED AND FIFTY-FOUR

Rs. 63654454

RUPEE ONLY

- 1 The sum of Rs. 63654454 shall be paid into the Government Treasury at **Rajkot** within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 30 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- 4 An Appeal may be filed within 60 days from the date of receipt of the Order to DC Appeal (Write the name of authority)



ATTESTED COPY

State Tax Officer-(5),
Unit-93, Rajkot.

રાજ્ય વેરા અધિકારી (૫),
યુનિટ-૯૩, ઘટક-૫, રાજકોટ.

[FORM VIII(B)]

[See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970]

FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

To,

RISSHI SIDDHI COTTON GINNING

Of RAJKOT JAMNGAR HAIW,MOTA

RAMPAR

GAM,RAJKOT,RAJKOT,RAJKOT

RC No. 24592300320

*In Continuation of the notice in form 6B served on you on the - day of - 20-

* With reference to your petition/appeal/revision, dated the - day of - 20- before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal.

(i) The amount of tax payable by you for the Period from 01/04/2015 to 01/11/2015 has been finally assessed at Rs. 813521 as shown in the table below:

(ii) The Penalty payable by you u/s - of the Gujarat Value Added Tax Gujarat Value Added Tax Act default in paying tax upto the - has been determined at Rs. -

(iii) A Penalty of Rs. - has also been imposed on you under subsection - of section - of the - Act read with [Section 9(2) of the Central Sales Tax Act, 1956.

(iv) A Penalty of Rs. - has also been levied on you under section 10A of the Central Sales Tax Act, 1956.

(v) Total amount of tax and Penalty is Rs. 2033803

2 The total amount of tax paid by you already is Rs. 0 in words - only that is Rs. - in excess of the due.

* A refund order is enclosed. You should apply to - for the refund of this sum.

3 You are hereby directed to pay the sum of Rs. 2607335 (Rupees TwoSixZeroSevenThreeThreeFive) into the government treasury at Rajkot on or before 08/03/2020 (date) or within 35 days of the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as aforesaid, failing which the said sum together with further penalty as specified in para 3 below will be recovered from you as an arrear of land revenue.

4 If you do not pay the amount, the tax shown as due on or before the date specified above you will be liable under [sub section (5) of Section 45 of the Gujarat Sales Tax Act, 1969] read with [Section 9(2)] of the Central Sales Tax Act, 1956 to pay a penalty at the rates specified therein for the period commencing from the date of the assessment order/the order in appeal/revision against an order of assessment or appeal during which the said amount remains unpaid.

5 Any appeal against the assessment/first appeal order must be presented to the DC Appeal , [under Section 65 of the Gujarat Sales Tax Act, 1969 in the manner prescribed by the Gujarat Sales Tax Rules, 1970] read with section 9(2) of the Central

ATTESTED COPY

State Tax Officer-(5),
Unit-93, Rajkot.

SUMMARY OF PENDING DUES							
M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd.							
TIN-24092300320							
No.	Year	Act	Tax	Interest as per assessment order	Penalty	interest from Assessment order to 09-09-2020	total
1	2010-11	VAT					
		CST	374585	269701	0	623704.2	1267990.2
2	2011-12	VAT	20650479	15536651	4374029	32424479	72985638
		CST	5131296	3694533	1282824	8080830	18189483
3	2012-13	VAT	21853210	15406513	4370642	25662554	67292919
		CST	1564541	1103001	312908	1837264	4817713.7
4	2013-14	VAT	2517147	1812345	0	1861800	6191292.2
		CST	179925	129546	26989	144687	481147.02
5	2015-16	VAT	19860984	14001994	29791476	5807379	69461833
		CST	813521	573532	1220282	237874.7	2845209.7
		total	72945688	52527816	41379150	76680571	243533225


 State Tax Officer-(5),
 Unit-93, Rajkot.